

**CENTRAL ADMINISTRATIVE TRIBUNAL****CHANDIGARH BENCH****O.A. No.060/00311/2020**

Chandigarh, this the 29<sup>th</sup> of May, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

Dr. Pankaj Kumar Aneja, S/o Late Sh. N.C. Aneja, Age 53 years, Hindi Officer/Assistant Director (Office Languages), Post Graduate Institute of Medical Education and Research, Sector 12, Chandigarh, resident of House No. 3256, Sector 24-D, Chandigarh (Group A)

**....Applicant**

(BY: MR. ARVIND GALAV, ADVOCATE)

**Versus**

1. Union of India through Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi - 110011.
2. Secretary to Govt. of India, Ministry of Finance, North Block, New Delhi - 110001.
3. Postgraduate Institute of Medical Education and Research, Sector 12, Chandigarh through its Director -160012.

**... .Respondents****O R D E R(Oral)****SANJEEV KAUSHIK, MEMBER (J):**

1. By way of the present O.A., the applicant has prayed mainly for the following relief:-

"To direct the respondents to grant the revised pay scale of Rs.7500-12000 of Assistant Director (Official Language)/Hindi Officer w.e.f. 01.01.1996 (but in the case of the applicant w.e.f. 27.02.1996 the date on which the applicant joined the service in the respondent Institute as Hindi Officer which post is equivalent to Assistant Director (Official Languages) notionally and actual benefits of payment w.e.f. 11.02.2003 with all consequential benefits i.e. fixation



of pay and arrears of salary along with interest @ 12% per annum."

2. Learned counsel submitted that the applicant moved a representation (Annexure A-20) for grant of appropriate pay scale from due date which was recommended and forwarded to the higher authority vide various letters dated 06.07.2017, 14.12.2017, 24.01.2018 and 05.05.2018 (Annexure A-21 colly). He further submitted that the case of the applicant is under examination, as per letter dated 21.10.2019 (Annexure A-23) which he received under RTI Act. Therefore, he prays that the applicant would be satisfied if a direction is issued to the respondents to take a view on his representation in terms of various judgments relied upon by him including one by Hon'ble High Court of Delhi in the case of **R.K. Singh and Others Vs. Union of India and Another** (W.O. (C) 6828/2016 decided on 05.08.2016) (Annexure A-24) and by this Bench in the case of **Tejinder Singh & Others Vs. Union of India & Others** (T.A. NO. 26/CH/2013 decided on 20.09.2013 (Annexure A-27).

3. Considering the limited prayer made on behalf of the applicant, I deem it appropriate to dispose of the O.A. by directing the Competent Authority amongst the respondents to consider the indicated representation of the applicant for grant of appropriate scale and decide the



same by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

4. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(Sanjeev Kaushik)  
Member (J)**

Place: Chandigarh  
Dated: 29.05.2020

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